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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.85/2002 in OA No.2264/1999

New Delhi, this 4th day of April, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

Mrs. Kanta Nayyar .. Applicant

versus

Union of India & Others .. Respondents

(By Mrs. Avnish Ahlawat, Advocate)

ORDER(in circulation)
By Shri M.P. Singh, Member(A)


This Review Application is filed on behalf of respondents seeking review of our judgement dated 17.09.2001 by which OA No.2264/1999 was allowed with the direction to respondents to pay the balance amount of GPF and interest on the delayed payment of retiral benefits and also to refix the pay of the applicant in selection grade w.e.f. 1.3.1991 and to pay him consequential benefits thereof. Review is sought on the ground that there is an error on the face of record, particularly when the GPF amount was fully paid to the applicant with interest and that as per order dated 5.5.2000, which was passed pursuant to various judgements of this Tribunal, the applicant was not entitled to selection scale of the post of PGT w.e.f. 1.3.91 as she stood promoted as Vice-Principal on 12.7.1979 and had not completed 12 years service to become eligible to the selection scale.

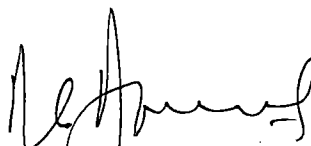
2. If the above position is correct, then it was open to the respondents to inform the applicant accordingly by



passing a detailed, speaking and reasoned order immediately. Instead, they have chosen to file the present RA on 8.2.2002 against the judgement dated 17.9.2001.

3. In view of the aforesaid position, we do not feel that there is an error apparent on the face of record, as alleged by the respondents, that would warrant a review of our judgement supra, under section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC. In the circumstances, the present RA is not maintainable and is accordingly dismissed.


(M.P. Singh)
Member(A)


(Ashok Agarwal)
Chairman

/gtv/